

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 231/2018
M.A. No. 238/2018
M.A. No. 239/2018

New Delhi, this the 18th day of January, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

1. Smt. Sushma Kumari Gandher
(Aged about 61 years)
W/o Shri Prahlad Kumar (CL 03285)
D-40, Sudarshan Park,
Moti Nagar, New Delhi-110015.
2. Chandra Prakash Sharma
(Aged about 62 years)
S/o Late Shri Sube Ram Sharma (CL-3203)
R/o House No.2260-A, Sushant Lok,
Phase-I, Gurgaon-122009 (Haryana).
3. Chander Prakash
(Aged about 62 years)
S/o Late Shri Gumani Ram,
R/o Flat No.291, Pocket-I DDA Flats,
Sector-1, Dwarka, New Delhi-110075.
4. Smt. Vidusha Gupta
(Aged about 63 years),
W/o Late Shri Pradeep Kumar Gupta (CL-02908)
B-17, Shanker Garden, Vikaspuri,
New Delhi-110018.
5. Smt. Renu Batra
(Aged about 62 years)
W/o Shri M.K. Batra (CL-3008)
C-177, Jhilmil Colony,
Near ESI Hospital, Delhi-110095. .. Applicants

(By Advocate : Shri A.K. Kaushik)

Versus

1. Mahanagar Telephone Nigam Limited
Through its Chairman & Managing Director,
MTNL Corporate Office,
Mahanagar Door Sanchar Sadan,
9, C.G.O. Complex, Lodhi Road,
New Delhi-110003.
2. The Director (HR),
Mahanagar Telephone Nigam Limited
MTNL Corporate Office,
Mahanagar Door Sanchar Sadan,
9, C.G.O. Complex, Lodhi Road,
New Delhi-110003.
3. The Executive Director,
Mahanagar Telephone Nigam Limited
K.L. Bhawan, Janpath,
New Delhi-110001.
4. The General Manager (HR),
Mahanagar Telephone Nigam Limited
MTNL Corporate Office,
Mahanagar Door Sanchar Sadan,
9, C.G.O. Complex, Lodhi Road,
New Delhi-110003.
5. The General Manager (Admin)
Mahanagar Telephone Nigam Limited
K.L. Bhawan, Janpath,
New Delhi-110001. .. Respondents

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

When this matter is taken up for hearing, learned counsel for the applicants seeks leave of this Tribunal to withdraw the O.A. with liberty to file individual OAs by the applicants, in accordance with law, as the cause of action is different for each of the applicants.

2. Accordingly, the O.A. is dismissed as withdrawn with liberty as aforesaid. No costs.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

/Jyoti /